## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admission.

Beach.

Jr. Tr. 1.8.3

of of order of 6/104

new getting xx prospectively from 24th December, 2002. Similarly placed others of Labour Ministry's Hospitals/Dispensaries approached this Tribunal in earlier O.A. Nos. 276/03 (Smt.Premalata Dash vs. Union of India & Ors.) and 279/03 (Smt.Sabitri Mohanta vs. Union of India & Ors) which were disposed of on 14.5.2003. In those cases the applicants therein were asked to represent to the authorities; who were to pass orders within a stipulated time.

In the said premises, this O.A. is hereby disposed of (at the admission stage) granting liberty to the applicant to represent her case to the Respondents within 10 days hence and the Respondents should pass necessary orders within a period of 120 days therefrom.

No costs. Send Copius, will OA, to protovice CHAIRMAN

O2. Dt. 6.1.04.

As Per the ender Pessed

Hoday in OA no. 276/03 MA

is dripped of.

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